

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 15 JUL 1994

APPLICATION NUMBER: 763 of 1994.

APPLICANTS:

Sri.G.R.Bhat v/s. Secretary,Dept.t.of Posts, New Delhi & Others.
To.

1. Sri.Sarat Chandra BijaiK, Advocate,
No.487/2, Second Floor, Radha Bldg,
Malleshwaram Circle, Bangalore-3.
2. Sri.M.S.Padmarajaiah, Senior Central
Govt.Stng.Counsel, High Court Bldg,
Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 28th June, 1994.

Issued on
18/7/94
P.

of

R. Shanthi
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 763/ 1994

TUESDAY, THE 28TH DAY OF JUNE, 1994

Shri V. Ramakrishnan

... Member (A)

Shri A.N. Vujjanaradhya

... Member (J)

Shri G.R. Bhat,
C/o Shri Sarat Chandra Bijai,
Advocate,
487/2, 2nd Floor,
Radha Building,
Mallleshwaram Circle,
Bangalore-560 003.

... Applicant

(By Advocate Shri Sarat Chandra Bijai)

Vs.

1. Union of India by its Secretary,
Department of Posts,
Ministry of Communication,
Dak Bhavan,
New Delhi.

2. Director of Postal Services,
North Karnataka Region,
Dharwad.

3. Superintendent of Post Offices,
Sirsi Division,
Sirsi.

... Respondents

(By Advocate Shri M.S. Padmarajaiah, Senior
Standing Counsel for Central Govt.)

ORDER

Shri A.N. Vujjanaradhya, Member (J)

Shri Sarat Chandra Bijai, the learned counsel for the applicant submits a memo. stating that the revision petition filed by the applicant which is still pending is required to be disposed of by the revisional authority and therefore, he submits that the said authority may be directed to dispose of the same on its merits stipulating certain period. At this stage, on our



direction, Shri M.S. Padmarajaiah, the learned Senior Standing Counsel takes notice for the respondents and submits that the revisional authority may be directed to dispose of the said revision on its merits and the applicant may come up before this Tribunal if he is still aggrieved. Having heard both sides, we deem it proper to direct the revisional authority to consider the revision filed by the applicant on 27.5.93 on its merits and dispose of the same by means of a speaking order within a period of three months from the date of receipt of a copy of this order. All the contentions of the applicant are left open. The applicant is at liberty to approach this Tribunal if he is still aggrieved after the disposal of his revision. Accordingly, the application is finally disposed of with no order as to costs.

Sd/-

281/1

(A.N. Vujjanaradhys)
Member (J)

Sd/-

281/52
(V. Ramakrishnan)
Member (A)

TRUE COPY

S. Shankar (Sf/7)
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL LEADER
REDACTOR

